

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 814 of 2020

IN THE MATTER OF:

Committee of Creditors of Wind World (India) Ltd. ...Appellant
Through State Bank of India

Versus

Suraksha Asset Reconstruction Company & Ors. ...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal and Mr. S. Sagar Dhawan, Advocates.

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Mr. Anshuman Chaturvedi, Advocates for R-1 to 3. Mr. Sumant Batra, Mr. Sanjeev Sambasivan and Ms. Neha Naik, Advocate for IRP with Mr. Shailen Shah, IRP for R-4.

With

Company Appeal (AT) (Insolvency) No. 826 of 2020

IN THE MATTER OF:

Shailen Shah, Resolution Professional of ...Appellant
Wind World (India) Ltd.

Versus

Suraksha Asset Reconstruction Ltd & Ors. ...Respondents

Present:

For Appellant: Mr. Sumant Batra, Mr. Sanjeev Sambasivan and Ms. Neha Naik, Advocate for IRP with Mr. Shailen Shah, IRP

For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Chitranshul A. Sinha, Ms. Sonali Khanna and Mr. Anshuman Chaturvedi, Advocates for R-1 to 3. Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Ms. Charu Bansal and Mr. S. Sagar Dhawan, Advocates for R-4.

Cont'd..../

ORDER
(Through Virtual Mode)

14.10.2020: Shri Arun Kathpalia, Sr. Advocate representing the Appellant submits that as the copy of reply affidavit has been received late, he could not file rejoinder. He seeks and is granted extension of time by two weeks to file rejoinder.

Learned counsels for the parties may also file their short written submissions, not exceeding three pages. Same may be supported by the relevant case law. List of dates is also permitted to be filed. This may be done within two weeks.

List these appeals 'for admission (after notice)' on **20th November, 2020**.

Meanwhile, the interim order passed on last date of hearing will continue. As far as Performance Bank Guarantee is concerned, if the same is expiring, it will be renewed for a period of two months.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc